#### COURT - I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

#### <u>IA NO. 183 OF 2017 IN</u> APPEAL NO. 108 OF 2017

**Dated:** 18<sup>th</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Wind World (India) Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran

Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Varun Pathak

Ms. Pooja Nuwal for R-2

#### <u>ORDER</u>

## (Appl. for stay)

We have heard learned counsel for the parties. In view of the fact that we are listing the matter for final hearing on 23.08.2017, no other order needs be passed on this application except that in case the appellant succeeds in this appeal, Respondent No.2 will abide by the final order that may be passed in this appeal and shall give the Appellant the necessary adjustment. This is of course subject to the order, if any, that may be passed by the Supreme Court if an appeal is carried to the Supreme Court. Application is disposed of.

### **APPEAL NO. 108 OF 2017**

List the matter for final hearing on <u>23.08.2017</u>. In the meantime, pleadings be completed.

(I. J. Kapoor) Technical Member ( Justice Ranjana P. Desai ) Chairperson

ts/kt